

**Dismissal of State Government Employees
in West Bengal**

554. **SHRI S.M. BANERJEE :**
DR. RANEN SEN :

Will the **PRIME MINISTER** be pleased to state :

(a) whether 13 State Government employees in West Bengal have been dismissed under the President's orders without assigning any reason or giving them any opportunity to defend themselves ;

(b) if so, the reasons for this extraordinary step ;

(c) whether all Trade Union organizations with the exception of a few, have protested against this unilateral decision of Government in dismissing employees wrongfully ; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). 13 State Government non-gazetted employees have been dismissed under Governors orders under proviso (c) to article 311(2) of the Constitution, in the interest of the security of the State.

(c) Yes, Sir.

(d) No action could be taken on the protest as the employees concerned were dismissed in the interest of the security of the State.

Appointment of a Commission to Inquire into Charges of Corruption against Former Ministers of Punjab

555. **SHRI S.M. BANERJEE :**
SHRI NAGESHWARA RAO :

Will the **PRIME MINISTER** be pleased to state :

(a) whether the Union Government have appointed a Commission to inquire into charges of corruption against the former Ministers of Punjab ;

(b) if so, its terms of reference ; and

(c) whether the public men will be allowed to give evidence before the Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). A copy of the notification No. S.O. 3863 dated the 16th October, 1971 issued by the Department of Personnel, appointing the Commission, which contains its terms of reference, is laid on the Table of the House. [*Place in Library. See No. [LT-1011/71]*]

(c) The Commission will allow evidence to be produced in accordance with the procedure of inquiry decided upon by it, and in accordance with the Inquiry (Procedure) Rules, 1960, framed by the Central Government under the Commissions of Inquiry Act, 1952.

Conversion of P.T.I. into a Corporation

556. **SHRI S.M. BANERJEE :** Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state :

(a) further steps taken to convert the Press Trust of India into a Public Corporation ; and

(b) the reasons for delay in taking a final decision ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) and (b). The question of converting P.T.I. into a public Corporation will be examined after decisions are taken on the proposals under consideration for the diffusion of ownership of newspaper and news agencies and their management.

Police Lathi Charge on Students in Bangalore

557. **SHRI M.K. KRISHNAN :** Will the Minister of **HOME AFFAIRS** be pleased to state :